

loan for the reconstruction of their huts which have been damaged by storm in 1957; and

(b) if so, the action taken by Government thereon?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) No The Tripura Administration has not received any report from their subordinate officers of any damage to huts of displaced persons by a storm in 1957

(b) Does not arise

Industrial Loans to Displaced Persons

399. Shri Dasaratha Deb: Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) the number of displaced persons who have been advanced industrial loan in urban areas in Tripura so far,

(b) the number of displaced persons who have been advanced industrial loan in rural areas in Tripura so far,

(c) the number of displaced persons employed so far in the industries for which loan has been granted,

(d) the highest and the lowest amount of such loans advanced, and

(e) whether there is any restriction in advancing industrial loan to displaced persons in rural areas?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (c) Seventy four schemes of industries and production centres have been sanctioned for providing employment to about 8,700 displaced persons in Tripura. These include 6 schemes for urban areas and the remaining 68 in rural areas. The schemes are in various stages of implementation. 873 displaced persons have already been found employment and more will be absorbed as the schemes progress

In addition, loans have been advanced to 19,564 displaced persons for business, trade or small-scale cottage industries

(d)

	Highest amount sanctioned	Lowest amount sanctioned
	Rs	Rs
(i) Loans to Companies, Co-operative Societies, etc	52,000	3,500
(ii) Business, trade cottage/small-scale industries, loans to individuals.	5,000	475

(c) No

Indians in Fiji Islands

400. Shri Mahanty: Will the Prime Minister be pleased to state:

(a) whether the Indian population in the Fiji Islands are being subjected to any discrimination; and

(b) if so, the steps Government have taken to look after the interests of the Indian settlers there?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) As far as the Government of India is aware, there is no legal discrimination against Indians in the Fiji Islands except that they cannot own land which is marked as 'Native Land Reserve' or the 'Crown Land' without the approval of the local Government. There is no colour bar as such against Indians. Indians do not suffer from any special political disabilities as compared to the indigenous Fijians

(b) Does not arise

N.E.F.A.

401. Shri L. Achaw Singh: Will the Prime Minister be pleased to state:

(a) the total amount of money spent on different development projects in the North East Frontier during the First Five Year Plan;

(b) whether a statement showing the amounts spent on each project

will be laid on the Table of the Sabha; and

(c) whether the local population have been associated with the implementation of these projects?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Rs. 201.22 lakhs.

(b) A statement is being laid on the Table of Lok Sabha. [See Appendix II, annexure No 48].

(c) Yes The people were fully associated with the implementation of the development schemes and their response in the form of free labour and other contributions was very satisfactory

Embassy Buildings

402. Shri S. C. Samanta: Will the Prime Minister be pleased to state:

(a) with how many countries lands have been exchanged up-to-date for the construction of Embassy buildings; and

(b) how many cases of land exchange are at present under negotiations?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) None

(b) Only one—with the Ethiopian Government

Government of India Press

403. Shri T. B. Vittal Rao: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that some employees of the Government of India Printing Press have been sent for further studies to the London School of Printing and Graphic Art, and

(b) if so, their number and the method of their selection?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Yes

(b) Three.

In selecting Officers for training abroad the following factors are taken into account:—

(i) Seniority.

(ii) Educational & Technical Qualifications.

(iii) Aptitude of the individual officer for learning the intricate technicalities of the Printing trade.

Coal Mines Labour Welfare Excise Duty

404. Shri Supakar: Will the Minister of Labour and Employment be pleased to state:

(a) the amount of Coal Mines Labour Welfare excise duty levied from the collieries in Orissa in 1956-57; and

(b) the amount of money spent during the said period in Coal Mines Labour Welfare work in Orissa state?

The Deputy Minister of Labour (Shri Abid Ali): (a) About Rs 1,28,700

(b) About Rs 55,300

Reeling of Silk

406. Shri Shankariah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any experiments have been made to evolve an improved type of basins for reeling of silk,

(b) if so, with what result;

(c) what is the estimated cost of each basin and at what price it will be supplied to the reelers, and

(d) the agency through which they will be manufactured?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) Yes, Sir.

(b) An improved model has been evolved. This is a five-basin unit with a 1¼ H.P. motor which permits reeling at high speed with an efficiency of